

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.401

IA/503(AHM)2022 in CP(IB) 98 of 2020

**Proceedings under Section 50(1) & 51 IBC r.w Regulation 5 of IBBI Regulations, 2016**

**IN THE MATTER OF:**

Kiran Shah Resolution Professional of Vicor Stainless Private Limited .....Applicant

V/s .....Respondent

Suresh Binjraj Agarwal & Others

**Order delivered on: 26/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kiran Shah, Adv.

For the Respondent :

**ORDER**

This matter is fixed today for clarification. Heard, Ld. Counsel for the applicant. He is directed to carry out amendment and take further necessary steps.

Order is de-reserved.

List for further consideration on 30.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**